

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2073

TO BE ANSWERED ON FRIDAY THE 11th DECEMBER, 2015
AGRAHAYANA 20, 1937 (SAKA)

CESS ON PETROLEUM PRODUCTS

2073. SHRIMATI RANJANBEN BHATT:

SHRI SUNIL KUMAR MONDAL:

SHRI RAHUL SHEWALE:

SHRI VINAYAK BHAURAO RAUT:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has impose/proposes to impose cess on petrol and diesel;
- (b) if so, the details thereof and the amount collected during the last three years and the current year; and
- (c) whether the Government has received any proposal from the Ministry of P&NG to scrap the cess, if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

(a) and (b): An Additional Duty of Customs and an Additional Duty of Excise are levied and collected (as Road Cess) on Motor Spirit (Petrol) under Section 103 and Section 111 of the Finance (No. 2) Act, 1998, respectively. Also, an Additional Duty of Customs and an Additional Duty of Excise are levied and collected (as Road Cess), on High Speed Diesel Oil under Section 116 and 133 of the Finance Act, 1999, respectively. Road Cess is presently levied at the rate of Rs.6/litre on both imported and domestically produced petrol and diesel. Product-wise all India revenue from Additional duty of Excise on Petrol and Diesel during the financial years 2012-13, 2013-14, 2014-15, and 2015-16 (upto October 2015) is as under:

(Rs. in crore)

Petroleum Product	F.Y. 2012-13	F.Y. 2013-14	F.Y. 2014-15	F.Y. 2015-16 (Upto October)
Petrol	3,819	4,120	6,241	9,903
Diesel	15,514	15,143	19,867	30,240

(c): No proposal to scrap the Road Cess on Petrol and Diesel has been received from the Ministry of Petroleum and Natural Gas.
